ANNEXURE-5

Name of the corporate debtor: M/s A M Vinyl Private Limited;
Date of commencement of liquidation: 06.07.2020;
List of stakeholders as on: 31.12.2020

List of Operational creditors (Government Dues)

| | 6 | Us. | 4 | ω | 2 | - | No. | | | |
|---------------------------------|-----------------------|--|---|--|-----------------------|-----------------------|---|---------------------------|---------------|--|
| O | Electricity | GST | Foreign Trade Development Officer | Income Tax Department | RIICO Ltd. (Water) | RIICO Ltd. (Land) | Department | | | |
| Total | | Assistant Commissioner, Commercial Taxes Department, Circle-B, Bhiwadi, Dist-Alwar- 301019 | Ministry off Commerce & Industry, Office of the Additional Director General of Foreign Trade (CLA), A-Wing, I.P. Bhavan, I.P. Estate, New Delhi | Assistant Commissioner of Income Tax, Circle 1(1), New Delhi | RIICO Ltd. (Water) | RIICO Ltd. (Land) | Government | Details of Claimant | | |
| 2 | U40109RJ2000SGC016486 | | , | | U13100RJ1969SGC001263 | U13100RJ1969SGC001263 | Identification No. | nt | | |
| 148,56,80,970/- 109,15,25,290/- | 08.08.2020 | 07.08.2020 | 05.08.2020 | 05.08.2020 | | 31.07.2020 | Date of receipt | Details of claim received | | |
| | 14,97,354/- | 104,84,85,395/- | 1,70,52,660/ | 41,58,17,675/- | 2,98,687/- | 25,29,199/- | Amount claimed | im received | | |
| | 14,97,354/- | 104,84,85,395/- | 1,70,32,660/ | 2.16,61,995/- | 2,98,687/- | 25,29,199/- | Amount of claim admitted | | Details o | |
| | 90 | 00 | 00 | oc | 00 | 00 | Nature o | Details o | | |
| | | 10,24,04,453/- | 31,87,154/- | 74,556/- | , | | Amount covered Nature of by lien or claim attachment pending disposal | Details of claim admitted | | |
| | Z | Removed | No, Pending for disposal | No, Pending for disposal | No | No | Whether lien / attachment removed? (Yes/No) | | | |
| 100% | 0.14% | 96.06% | 1.56% | 1.98% | 0.03% | 0.23% | % share in total amount of claims admitted | | | |
| 40,07,39,960/- | | | | 40,07,39,960/- | , | , | % share in Amount of total amount of contingent claim claims admitted | | | |
| | | 1 | | | | | any mutual dues, that may be set off | Amount of | | |
| | , | | , | | 2 | , | Amount of claim rejected | | | |
| | | | | | 1, | ı | Amount of claim under verification | | 1 | |
| | Amount admitted | Amount Admitted | Amount admitted | Amount admitted as demand exisit during the CIR process the order u/s 143(3) of IT Act 07.12.019 is challenge therefore the amount Rs 40,07,39,960/- treated as contigent. | Amount admitted | Amount admitted | Remarks, if any | | , and and and | |

Tis Hazari Court, Delhi-110054 Email Id:- sachanlawanalyst@gmail.com

(Amount in ₹)